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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

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New Delhi, the 30th June, 1979.

NOTIFICATION  
INCOME TAX

No. 2912(F.No. 404/23/TRO-MP/79-ITCC): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax, Act, 1961 (43 of 1961), the Central Government hereby authorises SHRI H.T.KENGE being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. The appointment of SHRI R.H.HASSIJA as Tax Recovery Officer made under Notification No. 1854(F.No. 404/140/77-ITCC) dated 1.7.77 is hereby cancelled.

3. This Notification shall come into force with effect from the date SHRI H.T.KENGE takes over charge as Tax Recovery Officer.

Sd/-

(H. VENKATARAMAN)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

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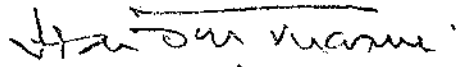
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(H.D. SHARMA)

ASSISTANT DIRECTOR (RS&P).

\* SHARMA \*